

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 4322/2024

(Arising out of impugned final judgment and order dated 18-08-2023 in CRLA No. 354/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

PALLAV KUMAR ROY

RESPONDENT(S)

(IA No. 62981/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Vikramjeet Banerjee, A.S.G. (NP)
Mr. Mukesh Kumar Maroria, AOR
Ms. Srishti Misghra, Adv.
Mr. Sarthak Karol, Adv.
Mr. Suyash Pande, Adv.
Ms. Vaishali Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Petitioner-State of Uttar Pradesh prays for and is granted
four weeks' time to file spare copies.

List the matter on 30.08.2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)